

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 308/MP/2023
with IAs No. 77/2023, 78/2023, 95/2023 & 96/2023

Subject : Interlocutory application for interim relief in Petition under Section 79 (1) (f) of the Electricity Act, 2003 for quashing and set-aside the Invoice No. 1624 dated 14.7.2023, Invoice no. 1626 dated 14.7.2023, Invoice no.1741 dated 31.7.2023 and Invoice no.1743 dated 31.7.2023 issued by the Respondent no. 1 (DVC) wherein the Respondent is seeking payment of differential annual fixed charges.

Petitioner : MPPMCL

Respondent : DVC

Petition No. 100/MP/2021 with IA No. 94/2023

Subject : Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the CERC (Conduct of Business Regulations), 1999 for execution of Order dated 13.1.2020 and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 13.1.2020 in Petition No.78/MP/2018.

Petition No. 102/MP/2021 with IA No. 97/2023

Subject : Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the CERC (Conduct of Business Regulations), 1999 for execution of Order dated 10.1.2020 and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 10.1.2020 in Petition No.236/MP/2017.

Petitioner : DVC

Respondent : MPPMCL

Date of Hearing : **12.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Paramhans Sahni, Advocate, MPPMCL
Shri Rishabh Jain, Advocate, MPPMCL
Shri S.K. Sarkar, Advocate, MPPMCL
Shri M.G. Ramachandran, Senior Advocate, DVC
Ms. Shrishti Khindaria, Advocate, DVC
Shri Aneesh Bajaj, Advocate, DVC
Shri Bijoy Mukherjee, DVC



Record of Proceedings

At the outset, the learned proxy counsel for MPPMCL requested an adjournment on the ground that the arguing counsel was not available. This request was not opposed by the learned Senior counsel for DVC. The learned Senior counsel, however, pointed out that since DVC has sought the execution of the Commission's order, these petitions, may be listed for a final hearing at an early date, as convenient to the Commission.

2. The Commission, after hearing the parties, while adjourning the matter, directed DVC to file the following additional information in **Petition No. 308/MP/2023** after serving a copy to MPPMCL, on or before **27.3.2024**:

"Month wise following information for its various generating stations i.e. MTPS – 1, 2 & 3; MTPS – 4; MTPS – 5 & 6; MTPS – 7 & 8, BTPS A; DTPS - 3 & 4; CTPS - 1, 2 & 3; KTPS – 1 & 2; RTPS – 1 & 2; CTPS – 7 & 8; DTPS – 1 & 2; BTPS – 1, 2 & 3, Tilaya, Panchet and Maithon:

Month	Name of Generating Station	Installed Capacity (MW)	DC (MW)	Scheduled Given by long term and medium-term beneficiaries (MUs)	Actual Energy Generated (MUs)	Actual Energy supplied to long term and medium-term beneficiaries (MUs)	Energy Supplied to DVC Pool (MUs)	Energy utilized in DVC Comm and area (MUs)	Energy sold in Short Term Market / exchange (MUs)	Revenue realized on sale of energy in short term / market (Rs.)
14.7.2017 – 31.7.2017										
01.8.2017 – 31.8.2017										
1.9.2020 – 18.9.2020										

3. MPPMCL is permitted to file its response to the above by **8.4.2024**, after serving a copy to DVC, who may file its rejoinder, if any, by **15.4.2024**. These Petitions shall be listed for hearing on **17.4.2024** at **2:30 p.m.**

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

